

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:7179
ANSWERED ON:14.05.2002
REGULARIZATION OF UNAUTHORISED COLONIES
VILAS BABURAO MUTTEMWAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a): whether the Government of NCT of Delhi has announced their intention to regularise unauthorised colonies which have come up till 31 March, 2002;
- (b): if so, whether the earlier policy of the Government was to regularize unauthorized colonies constructed before 31 March, 1973;
- (c): if so, the reasons for change in policy;
- (d): whether such paradigm shift is likely to encourage obedience to law or the other way round;
- (e): if so, the details thereof; and
- (f): the steps proposed to be taken by the Government to safeguard the interests of honest bonafide buyers?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BAN DATTATREYA)

(a)to(f): The Government of India has agreed in principle to regularize unauthorized colonies which have come up before 31.3.1993. There has been no change in Government's stand in this regard so far. However, Government of NCT of Delhi has been requesting to extend the cut off date to 31.3.1998 and modification of guidelines for regularisation. The Ministry has setup a committee under the Chairmanship of Secretary(Urban Development), Government of India to examine the existing guidelines for regularisation of unauthorized colonies and suggest modifications required, if any, to facilitate their expeditious regularisation. The Committee is yet to submit its report.

It is also pertinent to state that High Court of Delhi in CWPNo. 4771/93 - Common Cause (Regd.) Society Vs.Union of India has restrained the Government from regularizing any unauthorized colony in Delhi till further orders. The matter is still sub-judice.